

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 393 OF 2017**

**Dated: 14<sup>th</sup> November, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Guttaseema Wind Energy Co. Pvt. Ltd.**

**.... Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. M. Srinivas R. Rao

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Ms. Parichita Chowdhury for R-1

Mr. Sandeep Grover  
Ms. Ragima R. for R-2 & R-5

**ORDER**

The learned counsel, Mr. M. Srinivas R. Rao, appearing for the Appellant prays for another two weeks time to file his rejoinder in this case.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

Another two weeks time is granted to the learned counsel appearing for the Appellant to enable him to file his rejoinder in this case. He may do the needful on or before 28.11.2018, after duly serving copy to the learned counsel for the appearing respondents.

List the matter on **29.11.2018**, as agreed by learned counsel appearing for both the parties.

**(S. D. Dubey)**  
**Technical Member**

*vt/pk*

**(Justice N. K. Patil)**  
**Judicial Member**